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BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. (IB) No. 134/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29th January 2018, 10.30 A.M

| | | | |
|---------------------|--|------------------------|---------------------|
| Name of the Company | Maithan Ceramic Ltd.-Vs Fives Stein India Projects Pvt.Ltd. | | |
| Under Section | 9 IBC | | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |
| | | Applicant. | |

Gaurav N. Tajodia
Advocate

G. N. Gujjar
29.1.18.

ORDER

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

As per directions of the Hon'ble NCLAT in Innoventive Industries case notice of admission on the corporate debtor is to be served. Court Officer is directed to issue notice of admission to the corporate debtor and hand over the same to the operational creditor for effective service on the corporate debtor. Operational creditor is to serve the notice of admission on the corporate debtor and file affidavit of service within 7 days from today.

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List it on 21/02/2018 for admission.

8d

(Jinan K.R.)
Member (J)

| Name of the Company | | Index Section | |
|--|--|---------------------------|-------------------------------|
| Maitan Ceramic Ltd - Vs Five Star India Projects Pvt Ltd | | 9.15C | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |
| | | <i>Maitan Ceramic Ltd</i> | <i>[Signature]</i> 24.1.18 |

Jinan K.R.
Member (J)

ORDER

As per directions of the Hon'ble NCLT, in the above case, the Operational creditor is directed to file the Operational creditor's statement of claim in the Corporate Debtor's side within 15 days from the date of admission of the Operational creditor on the Corporate Debtor's side. The Operational creditor is directed to file the statement of claim in the Corporate Debtor's side within 15 days from the date of admission of the Operational creditor on the Corporate Debtor's side.

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